

अन्तर्राष्ट्रीय विकास संस्था द्वारा ऋण निम्नलिखित शर्तों पर उपलब्ध हुआ है :—

1. समाप्त होने की तिथि 31 दिसम्बर, 1982 या ऋण लेने वाले (भारत सरकार) और इस संस्था के बीच स्वीकृत कोई अन्य तिथि होगी।

2. ऋण लेने वाला, निकाले गए तथा समय समय पर बकाया रहने वाले ऋण की मूल राशि पर संस्था को प्रति वर्ष एक प्रतिशत की तीन चौथाई (1 प्रतिशत की 3/4) दर पर सेवा शुल्क देगा। ये सेवा शुल्क प्रतिवर्ष अर्ध-वार्षिक तौर पर 1 जनवरी तथा 1 जुलाई, को देय होंगे।

3. ऋण लेने वाला ऋण की मूल राशि का भुगतान अर्ध-वार्षिक किश्तों में करेगा जो प्रत्येक 1 जून और 1 जुलाई को देय है। ये भुगतान 1 जनवरी, 1985 से प्रारम्भ होंगे और 1 जुलाई, 2024 को समाप्त होंगे। 1 जुलाई, 1994 को तथा उससे पहले देय प्रत्येक किश्त ऐसे मूल राशि के एक प्रतिशत का आधा (1% का 1/2) तथा उसके पश्चात् ऐसी मूल राशि का डेढ़ प्रतिशत (1.1/2%) होगी।

Former Ministers and Members of Parliament residing in Government Accommodation

80. SHRI SHEO SAMPAT:
SHRI G. S. TOHRA:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the number and names of former Ministers and Members of Parliament who are at present residing

in Government accommodation and the rent being paid by each of them;

(b) whether a former Minister or Member of Parliament can retain the Government Accommodation for an indefinite period after paying market rent for the accommodation;

(c) if so, the justification thereof; and

(d) if not, the steps taken to get the accommodation vacated from each such unauthorised person who is not entitled to Government accommodation?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) At present, 5 former Ministers and 97 former Members of Parliament, as indicated in Statement I annexed, are unauthorisedly residing in Government accommodation. The rate of rent payable for the accommodation in each case is indicated in statement-I laid on the Table of the House. [Placed in library. See No. LT-297/77].

Another 67 Members of Parliament, indicated in Statement-II laid on the Table of the House. [Placed in Library. See No. LT-297/77] have vacated the Government residences but are still retaining the servant quarters and/or Motor-garages.

(b) No.

(c) Does not arise.

(d) Eviction proceedings have been initiated against 96 former Members of Parliament and four former Ministers who are still unauthorisedly occupying Government accommodation.

Percentage of Scheduled Castes and Scheduled Tribes

81. SHRI SHEO SAMPAT: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the percentage of seats reserved for Scheduled Castes and Scheduled

ed Tribes in each category in various departments of the Ministry;

(b) whether the representation of the reserved class of people is complete at all levels; and

(c) if not, the steps taken to fulfill the quota of reserved category of staff at all levels?

THE MINISTER OF AGRICULTURE AND IRRIGATION: (SHRI PARKASH SINGH BADAL): (a) to (c). The required information is being collected and will be laid on the Table of the Lok Sabha as early as possible.

Percentage of irrigated land

82. SHRI F. H. MOHSIN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the percentage of irrigated land to the total cultivated land in every State;

(b) whether Karnataka is much backward in the matter of irrigation as compared to many other States and the efforts being made to increase the area under irrigation;

(c) whether upper Tunga project, if taken up, can irrigate a vast area of Karnataka; and

(d) whether that Scheme is proposed to be taken up and if not, the reasons therefor?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) Statewise details of gross cropped area, gross irrigated area and percentage of irrigated area to cropped area as at the end of the Fourth Five Year Plan (1973-74) are given in the Statement.

(b) The percentage area under irrigation in Karnataka, is much less than all India average. The State Governments have been giving high priority to irrigation. A potential of 5.24 lakh ha. is planned to be created during the Fifth Plan, at the end of which Karnataka would have developed a total potential of nearly 50 per cent of the ultimate irrigation potential.

(c) and (d). The Report for the Upper Tunga Project has not so far been received by the Central Water Commission from the Government of Karnataka.

Statement

Percentage of Irrigated Area-Statewise

'000' ha.

| Sl. No. | State | Total cropped area (gross) 1973-74 | Irrigated area (gross) | Percentage of irrigated area to cropped area |
|---------|------------------|------------------------------------|------------------------|--|
| 1 | 2 | 3 | 4 | 5 |
| 1 | Andhra Pradesh | 13238 | 4154 | 31.4 |
| 2 | Assam | 3076 | 572 | 18.6 |
| 3 | Bihar | 10767 | 2797 | 26.0 |
| 4 | Gujarat | 10130 | 1549@ | 15.3 |
| 5 | Haryana | 5150 | 2584 | 50.3 |
| 6 | Himachal Pradesh | 907 | 156 | 17.2 |
| 7 | Jammu & Kashmir | 913 | 362 | 39.6 |
| 8 | Karnataka | 10893 | 1422 | 13.1 |